

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA No.2455/92

Date of decision: 12.10.92

Sh. T.S. Chouhan

Applicant

Versus

Union of India

Respondents

respondents.

CORAM

Hon`ble Sh.P.K. Kartha, Vice Chairman (J)

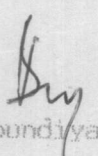
Hon`ble Sh. B.N.Dhoundiyal, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporters or not ? *No*

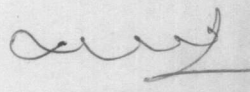
## ORDER

(Delivered by Hon`ble Sh.P.K.Kartha, V.C. (J) .

The case is dismissed for default and non-prosecution.  
Let a copy of this order be sent to the applicant for his information.

  
(B.N.Dhoundiyal)

Member(A)

  
(P.K.Kartha)

Vice Chairman(J)